CRL.A. No. 2 of 2014

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. MF Qureshi, learned Advocate, appears for the appellant.

Mr. ND Chullai, learned Sr. GA, assisted by Mr. S.Sen Gupta, learned GA, represents the State respondents.

Learned counsel for the appellant prays for and is granted further 10(ten) days' time to prepare and argue the matter. List on 9-3-2015.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah

CRL.A. No. 6 of 2014

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. PT Sangma, learned Advocate, appears for the appellant.

Mr. S. Sen Gupta, learned GA, represents the State respondents.

Learned counsel for the appellant states that as per standing order dated 11-11-2014, issued by the Chief Justice (Acting), all appeals filed against conviction and sentence of less than ten years have to be listed before Single Bench. Therefore, this matter should be listed before the court of Single Judge. We order accordingly.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah

WA. No. 10 of 2014

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. SC Shyam, learned Sr. Advocate, assisted by Mr. B.Deb, learned Advocate, appears for the appellants.

Mr. R. Jha, learned Advocate, represents the respondent.

Learned Sr. counsel, Mr. SC Shyam, prays for and is granted further 2(two) weeks' time to argue the matter. List on 12-3-2015.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C). No. 405 of 2014

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. MP Devnath, learned Advocate, appears for the petitioner.

Ms. P.Roy, learned Advocate, represents the respondents-Union of India.

Learned counsel for the respondents -Union of India prays for and is granted 10(ten) days' time to file reply. List on 9-3-2015.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah

WP(C). No. 406 of 2014

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. MP Devnath, learned Advocate, appears for the petitioner.

Ms. P.Roy, learned Advocate, represents the respondents.

Learned counsel for respondents -Union of India prays for and is granted 10(ten) days' time to file reply. List on 9-3-2015.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr SD Upadhaya, learned counsel, appears for the appellant.

Mr N Das Gupta, learned counsel, represents the respondents.

Learned counsel appearing for learned counsel on record for parties, pray for adjournment on the ground of personal difficulties of the latter. Thus, learned counsel are granted two weeks' time to argue the matter.

List thereafter on 12.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 48 of 2014
WP(C) No.308 of 2012

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr SC Shyam, learned senior counsel, appears for the appellants.

Mr R Jha, learned counsel, represents the respondent.

Learned senior counsel for Union of India states that medical record available earlier has been returned to the department. Thus, he prays for and is granted time to produce the medical record.

List on 13.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 52 of 2014
IN WP(C) No.188 of 2012

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr SC Shyam, learned senior counsel, appears for the appellants.

Mr SD Upadhaya, learned counsel, represents the respondent.

Learned senior counsel for Union of India placed on record a communication from the Headquarters, Director General Assam Rifles (MS), to state that the respondent has been promoted with effect from 01.07.2014, therefore, this writ appeal has been rendered infructuous. Learned counsel for the respondent also states that now nothing further would survive in this writ appeal for continuing the proceedings. The aforesaid correspondence received by the learned senior counsel for Union of India is taken on record and reproduced hereunder :

***"From : HQ DGAR (MS) DTO: 30 UNCLAS***
***To : HQ 7 Sect AR***
***Info : HQ IGAR A 1714***

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***Promotion AR Cadre offrs (.)***

***Firstly (.) AR-202 21C RK Nair promoted to the rank of Comdt wef 01 Jul 2014 vide AR-172 Comdt Ravindran AP proceeding on superannuation wef 30 Jun 2014 (AN) subject to remaining in med cat SHAPE-I and not involved in any discp/vig cases(.)***

***Secondly (.) fwd copy of assumption report to all concerned by return sig to incl present med cat and non involvement in any discp/vig matter (.)***

***Thirdly (.) details of those not assuming next rank due to med cat oblique discp reasons be intimated by sig to this Dte forthwith (.)***

***Fourthly (.) auth (.) MHA CF No. 3241470/2014/Pers-III dated 21 Feb 2014(.)***

***Lastly (.) confirm-***

***Col Vijay Chahar, Col (MS) MS Branch***

***Dated 30 Jun 2014"***

Thus, this writ appeal stands disposed of in terms of the above statements.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 74 of 2014
IN WP(C) No. 83 of 2013

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr P Yobin, learned counsel, appears for the appellant.

Mr P Nongbri, learned counsel, represents the respondents.

Learned counsel for parties states that service is complete.

List the matter on 10.03.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 76 of 2014
WA No. 4 of 2013

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr P Yobin, learned counsel, appears for the appellant.

Mr B Bhattacharjee, learned counsel, represents respondents No. 1 and 2.

Learned counsel for the appellant has filed affidavit in terms of the last order and Mr B Bhattacharjee, learned counsel has entered appearance on behalf of respondents No. 1 and 2.

List this bunch of matters on 10.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr L Wajeeda, learned counsel, appears for the petitioner.

Mr N Das Gupta, learned counsel, represents the respondents.

Learned counsel for the petitioner states that he has filed rejoinder in the matter. Learned counsel on record for Union of India, Mr R Deb Nath, is in personal difficulty on account of indisposition. Thus, the matter is adjourned for two weeks on a request made on his behalf.

List on 12.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR. JUSTICE S.R. SEN**

26.02.2015

Mr A Medok, learned counsel, appears for the petitioner.

Mr R Gurung, learned GA, represents the respondents.

Learned counsel for parties on record are not available today. On joint request made on their behalf by learned counsel Mr A Medok and Mr R Gurung, the matter is adjourned for two weeks.

List on 13.03.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

MC(WA) No. 88 of 2014
in WA. No. 32 of 2011

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. N.Mozika, learned Advocate, appears for the applicant.

Ms. R.Dutta, learned Advocate, represents the writ appellant.

Learned counsel for the appellant prays for and is granted one week's time to file affidavit in reply to the affidavit filed by the respondent. List on 6-3-2015.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah

Review Pet. No. 20 of 2014

**BEFORE**
**THE HON'BLE MR. JUSTICE UMA NATH SINGH,**
**CHIEF JUSTICE (ACTING)**
**THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**26-02-2015**

Mr. BM Roy Dolloi, learned Advocate, appears for the petitioner.

Mr. ND. Chullai, learned Sr. GA, assisted by Mr. R. Gurung, learned GA, represents the State respondents.

Mr. VGK Kynta, learned Sr. Advocate, registers appearance for respondent Nos. 7, 8 and 9.

Ms. PS Nongbri, learned Advocate, is for the respondent-KHADC.

Learned counsel for the petitioner states that he is not ready for hearing of PIL on merit. He thus prays for 3(three) weeks' time to argue the matter. List on 25-3-2015.

**JUDGE** **CHIEF JUSTICE (ACTING)**

S.Rynjah